

PUNJAB VIDHAN SABHA

Bill No. 10-PLA-2015

THE PUNJAB ANCIENT, HISTORICAL MONUMENTS,
ARCHAEOLOGICAL SITES AND CULTURAL
HERITAGE MAINTENANCE BOARD
(AMENDMENT) BILL, 2015

A

BILL

*further to amend the Punjab Ancient, Historical Monuments,
Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013, in section 7, for clause (b), the following clause shall be substituted, namely :—

Amendment in section 7 of Punjab Act 29 of 2013.

“(b) for the construction/creation of the buildings of State/National importance and repayment of loans raised for construction/creation of the buildings of State/National importance;”.

STATEMENT OF OBJECTS AND REASONS

The Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Bill, 2013 provides for a dedicated fund for the conservation and preservation of the protected and unprotected built heritage of the State as well as operation and maintenance and upkeep thereof and funding of to be constructed heritage memorials and operation and maintenance thereof in the State through collection of Cultural Cess. Anandpur Sahib Foundation has taken loan from different banks for the construction of Virasat-a-Khalsa. In spite of this, funds are required for the construction of ongoing/future projects. Up to 2013-14, the payment of loans were made through budget provision. Now, the Department of Cultural Affairs has funds from Cultural Cess for the up keep of monuments. Therefore, it is decided to substitute the sub clause b of Section 7 as under :—

- (b) for the construction/creation of the buildings of State/National importance **and repayment of loans raised for construction/creation of the buildings of State/National importance:**

2. Hence the Bill.

SOHAN SINGH THANDAL,
Minister for Cultural Affairs and
Tourism, Punjab.

FINANCIAL MEMORANDUM

The Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board First Amendment Bill, 2015 aims to provide for a dedicated fund for the conservation and preservation of the protected and unprotected built heritage of the State as well as operation and maintenance and upkeep thereof and funding of to be constructed heritage memorials and operation and maintenance thereof in the State through collection of Cultural Cess Anandpur Sahib Foundation has taken loan from different banks for the construction of Virasat-a-Khalsa. In spite of this, funds are required for the construction of ongoing/future projects. Upto 2013-14, the payment of loans were made through budget provision. Now, the Department of Cultural Affairs has funds from Cultural Cess for the up keep of monuments. Therefore, it is decided to substitute the sub clause b of Section 7 as under :—

- (b) for the construction/creation of the buildings of State/National importance **and repayment of loans raised for construction/creation of the buildings of State/National importance:**

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 24th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 24th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).